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Pabitra Kumbar & Another -Vrs.- UOI & Ors.

ADMISSION SL. No. 6

MA No. 891/13

O.A. No. 855/13

Order dated 12th December, 2013

CORAM:

HON'BLE SHRI A. K. PATNAIK, MEMBER (JUDL.)

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The son and widow of Late Jogendra Kumbar have filed this O.A. jointly praying for direction to the Respondents to provide employment assistance in favour of the Son (Applicant No.1) on compassionate ground.

2. According to the Applicants Jogendra Kumbar was working as a temporary status casual labourer under the Respondents and while working as such he submitted his resignation on 01.06.2011 which was duly accepted by the competent authority vide order dated 10.06.2011. The said Jogendra Kumbar submitted an application dated 24.01.2012 to the Respondent No.3 praying for appointment/engagement of his son (Applicant No.1) on compassionate ground. Thereafter, he expired and after his death, the widow and the son of the applicant alleging inaction in giving consideration on the said representation praying for

providing appointment on compassionate ground have filed the instant O.A. with the aforesaid prayer.

3. Heard Mr. R.B.Mohapatra, ld. Counsel appearing for the applicant and perused the records. I have not come across any such provision laid down by the Government of India that appointment on compassionate ground would be provided to one of the family members of a Government servant who has resigned from service. On being asked Mr. Mohapatra could not satisfy me on the above score by producing any such instruction of the Government of India or any decision of any of the Courts/Benches of the Tribunal that in such an event appointment on compassionate ground to one of the family members is to be provided. In view of the above, I do not find any ground least to speak valid ground to entertain this OA. Hence this O.A. is accordingly dismissed. In view of the dismissal of this O.A., M.A. is accordingly dismissed. There shall be no order as to costs.


MEMBER(Judl.)